GOVERNMENT OF INDIA SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:1349
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Financial Assistance to NGOs
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Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details of Non Governmental Organisations (NGOs) and Voluntary Organisations(VOs) which have been provided financial assistance under various schemes run by the Ministry during each of the last three years and the current year, State, NGO and Scheme-wise:
- (b) the criteria/mechanism followed by the Government to monitor the utilisation and detect misutilisation of funds by these NGOs/VOs;
- (c) the details and names of the NGOs/ VOs found involved in irregularities such as misuse of funds etc. during the said period, Statewise; and
- (d) the action taken by the Government against these NGOs/VOs, State-wise?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

- (a): The information is being collected and will be laid on the Table of the House.
- (b): The following criteria/mechanism is followed to monitor the utilization and detect misutilisation of funds by the NGOs:
- (i) Funds are released to the NGOs only after receipt of recommendation of the State Level Grant-in-Aid (GİA) Committee, Inspection Reports, Utilization Certificate and Audited Accounts.
- (ii) Surprise inspections of the NGOs by the officers of the Ministry.
- (iii) The schemes/programmes implemented through NGOs are also monitored by respective State Governments /UT Administrations.
- (iv) The Ministry sponsors evaluation studies from time to time through independent evaluation agencies, inter alia, to check proper utilization of funds by the implementing agencies under various Schemes/Programmes.
- (v) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGO.
- (vi) To ensure greater speed and transparency in processing of applications for grants in aid (G-I-A) and release of GIA to the NGOs, the system has been made mandatorily online w.e.f. 1/4/2014. As per this system NGOs are required to upload their application on the online processing and tracking portal of the Ministry, which are then processed online at various levels in the district administration, State secretariat and the Central Ministry.
- (c) and (d): The details of NGOs/VOs, State-wise who have been found involved in irregularities and have been blacklisted and the action taken against them is given in Annexure.